GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1251 TO BE ANSWERED ON 22ND DECEMBER, 2017

COMPLAINTS AGAINST IVF CENTRES

1251. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received complaints against sex selection/ detection by IVF centres; and
- (b) if so, the details thereof along with the steps taken/being taken by the Government to effectively stop sex selection or detection by IVF centres?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) & (b): As per the information received from States/UTs, three complaints have been filed against IVF centres by the State of Maharashtra, Haryana and Delhi in the relevant courts.

Under the PC&PNDT Act every Genetic Counselling Centre, Genetic Laboratory or Genetic Clinic engaged in counselling or conducting pre natal diagnostics techniques with the potential of sex selection before and after conception comes under the purview PC&PNDT Act.

Accordingly, Government of India has issued an advisory dated 9th October 2014 vide letter No. F 12011/25/2014 to all the States/ UTs to register and regulate all IVF centres engaged in counselling or conducting pre natal diagnostics techniques potential of sex selection before conception under the PC&PNDT Act.

The Government of Maharashtra has issued guidelines to all Civil Surgeons and Medical Officers Health for registering all IVF centers in the districts. Further, the Government of Haryana has taken following steps to monitor IVF clinics:

- N Registration of IVF centres under PC & PNDT Act, 1994 & Rules 1996.
- N Regular inspection and monitoring of IVF centres under PC & PNDT Act, 1994 & Rules 1996.
- N Monitoring of IVF Sex Ratio at birth

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